

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH: KOLKATA
ORIGINAL APPLICATION NO.167 OF 2023/EZ**

Srikanta Kumar Pakal ... Applicant
-Versus-
State of Odisha & other ... Respondents

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(ARUPA NANDA DAS)
Addl. Government Advocate

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH: KOLKATA
ORIGINAL APPLICATION NO.167 OF 2023/EZ**

Srikanta Kumar Pakal ... Applicant

-Versus-

State of Odisha & other ... Respondents

**COUNTER AFFIDAVIT ON BEHALF OF THE
COLLECTOR & DISTRICT MAGISTRAE,
CUTTACK-RESPONDENT NO.6**

1. I, Arindam Dakua, aged about 39 years, S/o Late Sri Suresh Chandra Dakua at present working as Collector & District Magistrate, Cuttack, At/PO/Dist.- Cuttack do hereby solemnly affirm and state as follows: -
2. That I am working as Collector and District Magistrate, Cuttack and I have gone through the Original Application, relevant records and understood the contents thereof. I am well acquainted with the facts of the case and competent to swear this affidavit in my official capacity.
3. That, the applicant filed this O.A. to constitute an independent fact finding committee to assess the quantity of minor minerals extracted illegally and assessment of ecological loss and environment compensation and trees felled for morrum and soil mining, direct the private

Arindam Dakua
COLLECTOR, CUTTACK



Respondent to restore and reclaim the void created due to extraction of morrum and soil, fix the accountability of the public authorities for their inaction in restraining the private respondent from the illegal mining and impose exemplary penalty and environmental compensation for grossly violating the environment norms and causing environmental damage.

4. That in reply to the averments made in Para-1, it is humbly submitted that on 26.05.2020, the Revenue Inspector, Uchhapada reported that M/s Shanti Construction Sambalpur Pvt Ltd has lifted 4300 cum of morrum / earth illegally from Plot No.550, Area- Ac.0.25 decimal, Kisam-Jungle-II under Khata No.532 of Village-Mania of this Tahasil and utilized the same in development of railway line from Salagaon to Budhapank project. Basing on the report of R.I., one TouziMisc Case No.18/2020-21 was initiated and the Royalty amounting to Rs.1,50,500/- (@ Rs.35 per cum X 4300 cum) as well as penalty of Rs.49,500/- was realized from the Contractor for such illegal extraction of minor minerals vide Rent Receipt No.0773280 dated 27.05.2020. The copy of the TouziMisc Case No.18/2020-21 is annexed herewith the **ANNEXURE-6/A.**

5. That in reply to the averments made in Para-2 to 6, it is humbly submitted that it is not a fact that the authorities did not take action against the private respondent for illegal mining operation. It is submitted that basing on the

Arimam Dakee
COLLECTOR, CUTTACK

A

grievance petition received regarding illegal extraction of morrum / ordinary earth by Shanti Construction Sambalpur Pvt Ltd, a joint enquiry of Revenue Supervisor, Revenue Inspector concerned and Amin of this Tahasil was ordered on 16.03.2023. After conducting field enquiry, they have reported that Shanti Construction Sambalpur Pvt Ltd has excavated approximately one lakh cum of morrum / ordinary earth beyond the lease area and initiating Touzi Misc Case No. 136/2022-23 basing on the joint enquiry report, an amount of Rs.35 lakhs and Rs.5 lakhs towards royalty as well as penalty respectively was realized from the Company vide Money Receipt No.0473376 dated 10.04.2023. In later stage, a revised demand calculating the additional charge on royalty has been sent to the Company for payment vide this office letter No.4973 dated 17.08.2023. The copy of the Touzi Misc Case No.136/2022-23 is annexed herewith as ANNEXURE-6/B.

In further time, on allegation petition received in this office, a joint committee of Revenue and Forest officials was constituted for a joint field verification regarding illegal excavation of minor minerals from Jungle kisam land of Village-Mania and Kadei by Shanti Construction Sambalpur Pvt Ltd. The joint committee was conducted spot visit on 05.07.2023 and reported that Shanti Construction Pvt Ltd has illegally excavated 2,60,580 cum (approximately) of morrum / ordinary earth from Plot No.1 (P) Ac.0.70

Arjun Kumar Dabheri
COLLECTOR, CUTTACK

(Kisam-Jungle-II) of Vill-Kadei and Plot No.550 (P) Ac.0.87 of Vill-Mania (Kisam-Jungle-II). Since the Company has illegally excavated huge quantity of minor minerals violating the provisions contained in OMMC Rules,2016, an amount of Rs.1,40,71,320/- towards royalty and Rs.20,00,000/- towards penalty has been imposed on the Company vide order dated 06.07.2023 in Touzi Misc Case No.35/2023-24. Also the demand notice has been sent to the Managing Director of the Company vide this office letter No.4107 dated 10.07.2023. But the Company has not yet paid the same. The copy of joint enquiry report along with Touzi Misc Case No.35/2023-24 is annexed herewith as **ANNEXURE-6/C SERIES.**

6. That in reply to the averments made in Para-7, this deponent is nothing to offer.

7. That in reply to the averments made in Para-8, it is humbly submitted that no permission has been granted for mining operation to the private respondent on forest land. Since the private respondent extracted morrum / earth from jungle kisam land of Vill-Mania and Kadei illegally, penalty as well as royalty has been imposed on the private respondent.

8. That in reply to the averments made in Para-9, it is humbly submitted that from the joint enquiry made by the Revenue and Forest officials speaks that there were no tree growths over the land from which the illegal mining done

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Arindam Dabur
COLLECTOR, CUTTACK

by Shanti Construction Pvt Ltd. The copy of the said joint enquiry report is being annexed herewith for kind perusal.

9. That in reply to the averments made in Para-10, it is humbly submitted that as and when complaints received in this office on illegal mining of laterite stone / morrum / sand, royalty as well as fine has been realized from the concerned vehicles as per OMMC Rules,2016. In the last financial year 2023-24, an amount of Rs.9.69.533.00 has been realized for illegal transportation and extraction of minor minerals.

10. That in reply to the averments made in Para-11, it is humbly submitted that the Managing Director, Shanti Construction Sambalpur Pvt Ltd filed an application on dated 12.09.2020 received on 25.09.2020 requesting to do necessary arrangement for a source of earth on attaining all the formalities to enable him to execute the earth work and minor bridges in flyover portion between Byree-Kapilas Road of Bhadrak-Nirgundi 3rd line of East-Coast Railway as per Agreement No.03/CE/Con/I/BBS/EcoR/ 2020 dated 27.05.2020 made among the East-Coast Railway & his Company Accordingly a Touzi Misc Case No.42/2022-23 was initiated and R.I. Uchhapada was asked to report and in turn R.I. Uchhapada reported that there is no hospital, school, debasthali and residential houses within 500 meters distance of the following plots. The said plots are free from encroachment.

Anindam Dehura
COLLECTOR, CUTTACK

Name of Village	Khata No	Plot No	Area	Kisam
Mania	529	541	Ac.0.93	Patita
	(Abad Jogya	545	Ac.0.56	Patita
	Anabadi)	549	Ac.0.64	Patita
		551	Ac.0.42	Patita
		552	Ac.0.82	Patita

On receipt of report, the Managing Director of the Company was asked to submit the approved Mining Plan from the competent authority as per OMMC Rules, 2016 in respect of the above land schedule for extraction and transportation of minor minerals. Then the applicant submitted the Mining Plan for the purpose for a period from 2021-22 to 2025-26 duly approved by the Deputy Director, Geology, Authorised Officer, Directorate of Geology, Bhubaneswar. Thereafter general proclamation was served in the locality with a copy to Sarpanch of the concerned Gram Panchayat. There was no objection from any corner regarding sanction of permission of mining operation of morrum / earth. Maintaining all the formalities, the Temporary Quarry Permit was granted for 2000 cum subject to payment of the following royalty as per Rule-35 of OMMC Rules, 2016 along with additional charges.

Royalty (@ Rs.35/- per cum including addl. Charge)	Rs.1,40,000.00
Dead Rent (@ Rs.10,500/- per acre)	Rs. 14,154.00
Surface rent	Rs. 485.00

Arin Sam Debn
COLLECTOR, CUTTACK

DMF (@ 30% of the Royalty)	Rs. 42,000.00
ENF (@ 5% of the Royalty)	Rs. 7,000.00

TOTAL - Rs. 2,03,639.00

After realization of the above dues vide M.R. No.0473160 dated 30.11.2022, temporary permission was accorded in favour of Shanti Construction Sambalpur Pvt Ltd for extraction and transportation of 2000 cum of morrum / ordinary earth from the identified land schedule. The copy of the order dated 02.11.2022, money receipt No.0473160 and temporary permission order issued in Touzi Misc Case No.42/2022-23 are annexed herewith as **ANNEXURE-6/D SERIES.**

11. That in reply to the averments made in Para-12, it is humbly submitted that the averments made is not correct. Raids have been made in regular intervals by this office for illegal mining operation.

12. That in reply to the averments made in Para-13, it is humbly submitted that action as per OMMC Rules,2016 has been taken for illegal extraction of minor minerals against Shanti Construction Pvt Ltd.

13. That in reply to the averments made in Para-14 and 15, it is humbly submitted that for illegal extraction of morrum / earth from jungle land by Shanti Construction Pvt Ltd, a joint committee of Revenue and Forest officials were constituted and as per report of the joint committee, penalty

Anind Kumar Das
COLLECTOR, CUTTACK

as well as royalty has been imposed and demand has been sent to the Company.

14. That in reply to the averments made in Para-16 to 23, this deponent has nothing to comment.

15. That in reply to the averments made in Para-24, it is humbly submitted that the averments made is not based on fact.

16. That in reply to the averments made in Para-25 to 35, this deponent has nothing to comment.

17. That the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed there from and the present deponent reserves the right to file any further affidavit as and when required and directed by this Hon'ble Tribunal.

Identified by


Advocate


DEPONENT
COLLECTOR, CUTTACK

VERIFICATION

I, Arindam Dakua, aged about 39 years, S/o-Late Sri Suresh Chandra Dakua at present working as Collector & District Magistrate, Cuttack. At/PO/Dist.- Cuttack, do hereby solemnly affirm and verify the contents of paragraph Nos. 1 to 17 of the counter affidavit are true to my knowledge and that I have not suppressed any material facts. I sign this verification at my office on 3rd day of May, 2024

Arindam Dakua
VERIFICANT
COLLECTOR, CUTTACK

AFFIDAVIT

I, Arindam Dakua, aged about 39 years, S/o Late Sri Suresh Chandra Dakua at present working as Collector & District Magistrate, Cuttack. At/PO/Dist.- Cuttack do hereby solemnly affirm and state as follows:

1. That, I am the Deponent in this case.
2. That the facts stated above are true to my knowledge and belief and derived from records.

Cuttack, Dt

Identified by

[Signature]
 Advocate

Arindam Dakua

DEPONENT.
COLLECTOR, CUTTACK



Arindam Dakua
 06/5/24
EXECUTIVE MAGISTRATE
TANGI-CHOUDWAR

ANNEXURE-6/A

chedule-LIII Form No.320

ORDER SHEET

(See Paragraph 207(1) of Odisha Record Manual, 1964)

Order fromto.....

Tahasil- Tangi- Choudwar P.S.- Vill. District- Cuttack

Sub-Division- Sadar Nature of Case. Touzi Misc Case No. 18 /20-21

Sl. No. & date of order	Order & signature of the Officer	Notes action taken on order date																
1	2																	
26/05/20	<p>This Misc case is initiated on perusal of the report of R.I ,Uchhpada dtd 26.05.20. It reveals that one Sri Bipin Kumar Agrawal , Project Manager , Santi Construction Dist-Sambalpur has lifted 4300 cum of morrum/earth illegally and has utilized the minor minerals for development of Railway line from Salagaon to Budhapunk for which the land schedule is given below.</p> <p style="text-align: center;">Land schedule</p> <table border="1" data-bbox="199 996 1244 1153"> <thead> <tr> <th>Mouza</th> <th>Khata No</th> <th>Plot No</th> <th>Area in Ac.</th> <th>Kisam</th> </tr> </thead> <tbody> <tr> <td>Mania</td> <td>532</td> <td>550</td> <td>0.25</td> <td>Jungle II</td> </tr> </tbody> </table> <p>As the minor mineral is illegally extracted from the above land the company is hereby directed to pay the following amount as per schedule -I under Rule 51 of the OMMC (Amendment) Act, 2016 before the R.I , Uchapada /Nazir within 7 days failing which action will be taken to recover the said amount as per provision.</p> <table border="1" data-bbox="199 1433 1276 1646"> <tbody> <tr> <td>Royalty @ Rs.35/- per 1 cum X 4300cum</td> <td>=Rs.150500.00</td> </tr> <tr> <td>Penalty</td> <td>=Rs.49500.00</td> </tr> <tr> <td>Total</td> <td>=Rs.200000.00</td> </tr> </tbody> </table>	Mouza	Khata No	Plot No	Area in Ac.	Kisam	Mania	532	550	0.25	Jungle II	Royalty @ Rs.35/- per 1 cum X 4300cum	=Rs.150500.00	Penalty	=Rs.49500.00	Total	=Rs.200000.00	
Mouza	Khata No	Plot No	Area in Ac.	Kisam														
Mania	532	550	0.25	Jungle II														
Royalty @ Rs.35/- per 1 cum X 4300cum	=Rs.150500.00																	
Penalty	=Rs.49500.00																	
Total	=Rs.200000.00																	

TRUE COPY
Tahasildar
Tangi-Choudwar
05.05.24

Sl. No. & date of order	Order & signature of the Officer	Note of action taken on order with date
1	2	3
27/05/20	<p>The R.I, Uchhapada /Nazir is directed to realize the above amount on proper receipt and report accordingly.</p> <p>Put up after realization of the above amount.</p> <p>Dictated</p> <p><i>[Signature]</i> Tahasildar. Tangi-Choudwar</p> <p>The case record is put up today. The Royalty & Penalty. has been realized by R.I Uchhapada Vide R.R No- 0773280 dt .27.05.2020</p> <p>The RI is directed to stop further illegal extraction of Minor minerals from the above mentioned Govt. land & remain vigilant.</p> <p>Dictated</p> <p><i>[Signature]</i> Tahasildar, Tangi-Choudwar</p> <p>TRUE COPY Tahasildar Tangi-Choudwar</p>	<p><i>[Signature]</i> 26/5/20 Tahasildar Tangi-Choudwar</p> <p><i>[Signature]</i> 27/5/20 Tahasildar Tangi-Choudwar</p>

-12/A-

ENGLISH TRANSLATION OF RECEIPT DATED 27/05/2020

Schedule XIV-Form No.176

FORM NO.XII RECEIPT BOOK
(Rule-66)



RENT RECEIPT

Cuttack District
Mania Village

Uchhapada Circle

Tangi Police Station

- 1) Tenant's Name – **Shanti Construction marfat Bipin Kumar Agrawal**
- 2) Zamabandi Number – **531** Quantity of land – **Ac.16.37 (Part) Ac.0.25 decimal**
- 3) Annul Rent, details of amount of arrear and present rent of the current year (in Rupees and Paise) –

Type of Dues	Annually	Arrear				Present 20-21	Total due
		Above 3 years	3 rd year	2 nd year	Previous year		
Land Rent ..							
Water Rent..		Touzi	Misc	Case No.	18/20-21		
Forest Rent..							
Other Rent (Cess)						Royalty	1,50,500/-
Misc.						Penalty	49,500/-
*Interest							
TOTAL						2,00,000/-	

Type of Dues	Arrear				Present	Advance	Total	
	Above 3 years	3 rd year	2 nd year	Previous year				
Land Rent ..								
Water Rent..	Touzi	Misc	Case-18/20-21	-	2,00,000/-	-	2,00,000/-	
Forest Rent..								
Other Rent (Cess)								As above
Misc.								
*Interest								
TOTAL							2,00,000/-	

5) Grand Total amount deposited (in words) – Rupees Two lakhs only.

6) Deposited by – self

7) Total arrear out-standing –
Date - 27.05.20

True copy

**TAHASILDAR
TANGI-CHOUDWAR**

sd/-
Signature of Revenue Inspector



Email-tah.tangich-od@nic.in

Phone No: 0671-2491742

OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR, CUTTACK

Letter No; 2249 /Date: 27/5/20

To
Sri Bipin Kumar Agrawal,
Project Manager, Shanti Construction Dist-Sambalpur.

Sub: Deposit of Royalty, Penalty and other Govt. dues against the illegal extraction of minor minerals.

Sir,
With reference to the subject cited above, I am to intimate you that ,as per RI Uchapada report you have illegally extraction the 4300 cum of minor minerals i.e. morrum/earth from mouza Mania bearing Khata No-532, Plot No-550 Area Ac. 0.25, as reported by Rev. Inspector, Uchapada. Hence you are directed to deposit the amount as mentioned below within 7 days before the RI, Uchapada/ Nazir failing which action will be taken against you as per law.

Royalty @ Rs.35/- per 1 cum X 4300cum	=Rs.150500.00
Penalty	=Rs.49500.00
Total	=Rs.200000.00

Yours faithfully

26/5/20
Tahasildar, Tangi-Choudwar

Memo No..2250.....Dtd..27/5/20

Copy to Nazir/ RI, Uchapada for information & necessary action. They are directed to realize the amount on proper receipt and report accordingly.

26/5/20
Tahasildar, Tangi-Choudwar

TRUE COPY
Tahasildar,
Tangi-Choudwar

- 14/A -

OFFICE OF THE REVENUE INSPECTOR , UCHHAPADA , TAHASIL-TANGI-CHOUDWAR
Letter No. 28 Date- 26.05.2020

To

The Tahasildar , Tangi-Choudwar, Cuttack

Sub: Enquiry report regarding illegal lifting of earth and morrum in Mouza-Mania.

Sir,

As per your order, I conducted field enquiry and found that the earth and morrum has been lifted from Govt land illegally in Mouza-Mania by Shanti Construction marfat Bpin Kumar Agarwal. Approximately 5000 cum of earth / morrum has been lifted from Kisam-Jungle-II land without obtaining any valid permission from Tahasil Office. The illegally lifted earth / morrum has been used in construction of 3rd Rail line work from Byree to Nirgundi. The land particular is as follows.

This is for your information and necessary action.

Yours faithfully

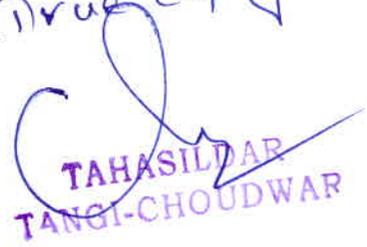
Sd/-

Revenue Inspector, Uchhapada

Land Particulars

Mouza – Mania
Khata No.532 (Rakhit)
Plot No. 550
Area- Ac.16.37 (P) Ac.0.20
Kisam- Jungle-II

True Copy


TAHASILDAR
TANGI-CHOUDWAR

- 15 -
ANNEXURE 6/B

ଆଦେଶ ଫର୍ମ

(ORDER SHEET)

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ, 1964 ର ପାଠା 207(1) ଦ୍ରଷ୍ଟବ୍ୟ]

..... ରୁ..... ରିଖ ପର୍ଯ୍ୟନ୍ତ
 ଚହସିଲ....., ଥାନା..... ଗ୍ରାମ.....
 ସଂ..... ଜିଲ୍ଲା..... ଉପଖଣ୍ଡ..... ସଂଖ୍ୟା.....
 କେଉଁ ପ୍ରକାରର ମାମଲା..... **Touzi Misc Case No. 136/22.23**

ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ୱାକ୍ଷର	ଆଦେଶ ପ୍ରକାରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟନୁଷ୍ଠାନର ଚିତ୍ରଣା ସହ ତାରିଖ
1	2	3
<p>16.03.23</p>	<p>On receipt of a grievance petition regarding unauthorised excavation of morrum / ordinary earth by Shanti Construction Pvt Ltd, the Revenue Supervisor, Revenue Inspector, Uchhapada and Amin of this Tahasil were ordered to conduct a joint enquiry and report. After conducting joint enquiry, they have reported that Shanti Construction Pvt Ltd, Sambalpur has excavated approximately One lakh cum of ordinary earth / morrum beyond the lease area.</p> <p>Start a Touzi Misc Case. Since the Company has excavated the minor minerals illegally violating the provisions contained in OMMC Rules,2016, the Royalty as well as penalty as per the followings is hereby imposed.</p> <p>Royalty @ Rs.35/- per cum x one lakh = Rs.35,00,000.00 Penalty = Rs. 5,00,000.00 TOTAL - Rs. 40,00,000.00 (Rupees forty lakhs)only</p> <p>Ask the Company to deposit the above amount within 25.03.2023. Intimate the Nazir / R.I. Uchhapada accordingly to collect the above amount on proper acknowledgement.</p> <p style="text-align: right;">Dictated</p> <p style="text-align: center;">  Tahasildar, Tangi-Choudwar </p>	

TRUE COPY

Tahasildar
Tangi-Choudwar
16.03.23

- 17 -

III-ଫାରମ ସ.321

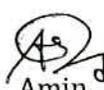
[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ , 1964 ର ପାରାଗ୍ରାଫ 20(1) ଦ୍ରଷ୍ଟବ୍ୟ]
(CONTINUATION OF ORDER SHEET)

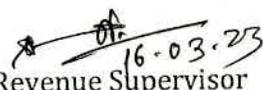
ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ଵାକ୍ଷର	ଆଦେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟନୁଷ୍ଠାନର ଚିତ୍ରଣ
1	2	3
17.08.23	<p>The case record is put up to-day. The following revised demand against the quantity illegally excavated as per the provisions laid down under OMMC Rules,2016 is imposed on Shanti Construction Pvt Ltd.</p> <p>Royalty @ Rs.70/- per cum x one lakh = Rs.70,00,000.00 Penalty = Rs. 5,00,000.00 TOTAL - Rs. 75,00,000.00 (Rupees seventy five lakhs)only</p> <p>Out of the above demand, Shanti Construction Pvt Ltd has paid Rs.40,00,000/- (Rupees forty lakhs) only vide M.R. No.0473376 dated 10.04.2023. Ask the Company to deposit the rest amount within a fortnight on proper receipt.</p> <p>Dictated</p> <p>Tahasildar, T/C</p> <p>Tahasildar , Tangi-Choudwar</p>	<p>17.08.23</p> <p>TRUE COPY Tahasildar Tangi-Choudwar 13.05.24</p>

ENQUIRY REPORT ON ILLEGAL EXCAVATION OF MINOR MINERALS (ORDINARY EARTH / MORRUM) BY SHANTI CONSTRUCTION PVT LTD IN VILL- MANIA

As per direction vide letter No.1657 dated 13.03.2023, conducted joint field enquiry to-day i.e. on 16.03.2023. On enquiry, it is found that M/s Shanti Construction Pvt Ltd was allowed through temporary lease to lift 2000 cum of ordinary earth from Plot No.541-Ac.0.93,,545-Ac.0.56,549-Ac.0.64, 551-Ac.0.42,552-Ac.0.82, Kisam-Patita under Abad Jogya Anabadi Khata No.529 of Vill-Mania, P.S.-Tangi for use the same in construction work of Bhadrak-Nirgundi 3rd line Rail Link Project. But the Company has excavated approximately one lakh cum of ordinary earth / morrum beyond the lease area.

This is for favour of your kind perusal and further action.


Amin
Tangi-Choudwar Tahasil


Revenue Supervisor
Tangi-Choudwar Tahasil


Revenue Inspector
Uchhapada

TRUE COPY
Tahasildar
Tangi-Choudwar
22.05.24

[Type here]

~~104~~ - 19

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

0473376

ସଂ. _____



[ଓଡ଼ିଶା ନିର୍ଦ୍ଦାରିତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ବୃଦ୍ଧବ୍ୟ]

ପୁସ୍ତକ ସଂ. 58/22-23 ମସିହା 20

ନିର୍ଦ୍ଦାରିତ ପ୍ରାପ୍ତ ହେଲା M/S Shanti Construction and Ltd
Badalabazar, Bargaripada, Bhubaneswar
Dist. Sambalpur (forwarded through
କେଉଁ ବାବଦରେ MSE case NO. 02/23-24 through
RTGS on dt. 31/03/23 ପରିମାଣ
ଟ. ପ.

ନଗଦ ଆକାରରେ _____

Acquity - 35,00,000/-
penalty - 5,00,000/-

ସ୍ୱାମୀ ଆକାରରେ _____

Total - 40,00,000/-

ମୋଟ

(Rupees Forty Lakh) only

ଅକ୍ଷରରେ _____

ଟଙ୍କା ମାତ୍ର)

ତା. 10/04/2023

10/04/23

ପ୍ରମାଣିତ ଅଧିକାରୀ
TANGI CHOUHWAR

ଓ. ସ. ମୁଦ୍ରଣାଳୟ (ଫାଇଲ) CTP--104--20,000 Bks.10-06-2013

TRUE COPY
Tangi Choudhary 05.24

XIV – Form No.511

RECEIPT BOOK

No. 0473376

[See Rule 31(i) of Odisha Nizarat Manual, 1963]

Book No. 58 / 22-23

From whom received - M/s Shanti Construction Pvt Ltd
Badabazar , Bangalipada , PO-Khetrajpur
Dist-Sambalpur towards Touzi Misc Case
No. 02/23-24 through RTGS on dt.31/03/23

In shape of Cash – Royalty - 35,00,000.00

Total - Penalty - 5,00,000.00
40,00,000.00

In shape of stamp- (Rupees Forty lakhs) only

(In words)

Date – 10.04.2023

sd/-
NAZIR
Tangi-Choudwar Tahasil

True Copy

TAHASILDAR
TANGI-CHOUWAR



Phone:0671-2491742
e-mail Id: tah.tangich-od@nic.in

**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR,
CUTTACK**

Letter No: 4923 /Date: 17.08.23

To

M/s Shanti Construction Pvt Ltd
Badabazar , Bangalipada, PO-Khetrajpur
Dist-Sambalpur.

Sub: Unauthorised extraction of ordinary earth / morrum..

Sir,

From the joint enquiry report of Revenue officials, it is revealed that you have illegally extracted around one lakh cum of ordinary earth / morrum beyond the permissive quantity violating the provisions contained in O.M.M.C. Rules,2016. Hence, you are liable to pay the royalty and penalty as per the following rates as per O.M.M.C. Rules,2016.

Royalty - **Rs. 70,00,000.00**

Penalty - **Rs. 5,00,000.00**

Rs. 75,00,000.00 (Rupees seventy five lakhs)only

Out of the above dues, you have paid Rs.40,00,000/- (Rupees forty lakhs) only vide M.R. No.0473376 dated 10.04.2023.

You are therefore directed to deposit the rest amount of Rs.35,00,000/- (Rupees thirty five lakhs)only within a fortnight positively or else action as deemed fit and proper as per O.M.M.C. Rules,2016.

Yours faithfully

Tahasildar, Tangi-Choudwar

Memo No. 4924 Date- 17.08.23

Copy submitted to the Addl District Magistrate, Cuttack/ Sub-Collector, Sadar, Cuttack for kind information and necessary action.

Tahasildar, Tangi-Choudwar

Memo No. 4925 Date- 17.08.23

Copy to Nazir / R.I. Uchhapada for information and necessary action.

Tahasildar, Tangi-Choudwar

[Type here]

TRUE COPY

Tahasildar
Tangi-Choudwar

29-
ANNEXURE - 6/c

ଆଦେଶ ଫର୍ମ

(ORDER SHEET)

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ, 1964 ର ପାରା 207(1) ଦ୍ରଷ୍ଟବ୍ୟ]

ରୁ.....

ରିଖ ପର୍ଯ୍ୟନ୍ତ

ଟହସିଲ.....

, ଥାନା.....

ଗ୍ରାମ.....

ସଂ.....

ଜିଲ୍ଲା.....

ଉପଖଣ୍ଡ.....

ସଂଖ୍ୟା.....

କେଉଁ ପ୍ରକାରର ମାମଲା.....

Touzi Misc Case No. 35/2023-24

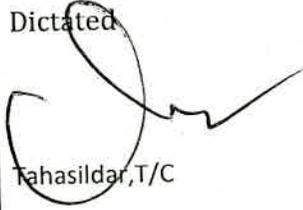
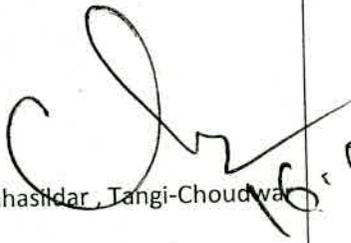
ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ୱାକ୍ଷର	ଆଦେଶ ପ୍ରକାରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟାନୁଷ୍ଠାନର ଚିତ୍ରଣୀ ସହ ତାରିଖ
1	2	3
06.07.2023	<p>On receipt of grievance petitions regarding unauthorised excavation of morrum / ordinary earth from Govt land in Vill-Mania and Kadei, a joint enquiry of Revenue as well as Forest officials was ordered . Accordingly, the joint enquiry was made on 05.07.2023. Perused the joint enquiry report furnished by the Revenue Officials and forest officials which is as follows :-</p> <p>“ As per pre-scheduled programme, we the following signatories conducted spot visit to-day i.e. on 05.07.2023 at about 11.30 A.M. on illegal lifting and transporting of Minor Minerals (ordinary earth / morrum) by Shanti Construction Pvt Ltd. On enquiry, it is found that M/s Shanti Construction Pvt Ltd was allowed through temporary lease to lift ordinary earth from Plot No.541-Ac.0.93,,545-Ac.0.56,549-Ac.0.64,551-Ac.0.42,552-Ac.0.82, Kisam-Patita under Abad Jogya Anabadi Khata No.529 of Vill-Mania, P.S.-Tangi for use the same in construction work of Bhadrak-Nirgundi 3rd line Rail Link Project. But the Company has excavated ordinary earth / morrum from Plot No.1 (P) Ac.0.70 of Vill-Kadei and Plot No.550 (P) Ac.0.87 of Vill-Mania including the leased out plots. On verification of R.O.R. of Vill-Kadei and Mania, it is revealed that Plot No.1, Area-Ac.20.41, Kisam-Jungle-II of Vill-Kadei stands recorded under Rakhita Khata No.465 and Plot No.550,Area-Ac.16.37 Kisam-Jungle-II of Vill-Mania stands recorded under Rakhit Khata No.532. Though the kisam of the land is Jungle-II, there is no forest growths as such over the plots except small bushes and laying as pathar chatan. The Range Officer present also admitted</p>	

TRUE COPY
Tahasildar, 05.24
Tangi-Choudwar

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ , 1964 ର ପାରାଗ୍ରାଫ 20(1) ଦ୍ରଷ୍ଟବ୍ୟ)
(CONTINUATION OF ORDER SHEET)

ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ଵାକ୍ଷର	ଆଦେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟନୁଷ୍ଠାନର ତିଥି
1	2	3
	<p><i>the fact of field position. On measurement of the excavated area, it is seen that the company has illegally excavated approximately n2,60,580 cum of ordinary earth / morrum from the above two jungle kism plots. During previous field visit, the company was asked to stop the illegal excavation henceforth and to fill up the illegal excavated area and create plantation over it much before the monsoon. But the company has not been carried out the instruction till date. "</i></p> <p>Start a Touzi Misc Case. Since the Company has excavated the minor minerals illegally violating the provisions contained in OMMC Rules,2016, the Royalty as well as penalty as per the followings is hereby imposed.</p> <p>Royalty = Rs.1,40,71,320.00 Penalty = <u>Rs. 20,00,000.00</u> TOTAL - <u>Rs.1,60,71,320.00</u></p> <p>(Rupees One crore sixty lakhs seventy one thousand three hundred twenty)only</p> <p>Ask the Company to deposit the above amount within 25.03.2023. Intimate the Nazir / R.I. Uchhapada accordingly to collect the above amount on proper acknowledgement.</p> <p>Dictated</p> <p><i>(Signature)</i> 06.07.23 Tahasildar, Tangi-Choudwar</p> <p><i>(Signature)</i> 03.05.24 Tahasildar Tangi-Choudwar</p>	<p><i>The reman letter has been issued to start construction work at 11.03.23 via letter No. 11.03.23. 10.07.2023.</i></p> <p><i>(Signature)</i></p>

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ , 1964 ର ପାରାଗ୍ରାଫ 20(1) ଦ୍ରଷ୍ଟବ୍ୟ]
(CONTINUATION OF ORDER SHEET)

କ୍ରମିକ ନମ୍ବର ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ଵାକ୍ଷର	ଆଦେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟନୁଷ୍ଠାନର ଚିହ୍ନଟି
1	2	3
16.08.23	<p>The case record is put up to-day. A demand amounting to Rs.1,60,71,320/- (Rupees One Crore sixty lakhs seventy-one thousand three hundred twenty) only was issued to you vide this letter No.4103 dated 10.07.2023. As per the revised demand, the Company is liable to pay Rs.41,69,280/- (Rupees forty- one lakhs sixty-nine thousand two hundred eighty)only towards roayalty aggregating to the following demand.</p> <p style="text-align: center;">Royalty - Rs. 1,82,40,600.00 Penalty - <u>Rs. 20,00,000.00</u> <u>Rs. 2,02,40,600.00</u> (Rupees two Crore two lakhs forty thousand six hundred)only</p> <p>Issue revised demand letter to the Company to deposit the above said amount within a fortnight on proper receipt.</p> <p>Dictated</p> <p> Tahasildar, T/C</p>	<p> Tahasildar, Tangi-Choudwar</p> <p>16.08.23</p> <p>TRUE COPY Tahasildar Jangi-Choudwar 15.21</p>

INQUIRY REPORT ON ILLEGAL EXTRACTION OF MINOR MINERALS (ORDINARY EARTH / MORRUM) BY SHANTI CONSTRUCTION PVT LTD IN VILL-KADEI AND MANIA OF THIS TAHASIL

As per pre-scheduled programme, we the following signatories conducted spot visit to-day i.e. on 05.07.2023 at about 11.30 A.M. on illegal lifting and transporting of Minor Minerals (ordinary earth / morrum) by Shanti Construction Pvt Ltd. On enquiry, it is found that M/s Shanti Construction Pvt Ltd was allowed through temporary lease to lift 2000 cum ordinary earth from Plot No.541-Ac.0.93, 545-Ac.0.56, 549-Ac.0.64,551-Ac.0.42, 552-Ac.0.82, Kisam-Patita under Abad Jogya Anabadi Khata No.529 of Vill-Mania, PS-Tangi for use the same in construction work of Bhadrak-Nirgundi 3rd line Rail Link Project. But the Company has excavated ordinary earth / morrum from Plot No.1 (P) Ac.0.70 of Vill-Kadei and Plot No.550 (P) Ac.0.87 of Vill-Mania including the leased out plots. On verification of R.O.R. of Vill-Kadei and Mania, it is revealed that Plot No.1, Area-Ac.20.41, Kisam-Jungle-II of Vill-Kadei stands recorded under Rakhita Khata No. 465 and Plot No.550, Area-Ac.16.37, Kisam-Jungle-II of Vill-Mania stands recorded under Rakhit Khata No.532. Though the kism of the land is Jungle-II, there is no forest growths as such over the plots except small bushes and laying as pathar chatan. The Range Officer present also admitted the fact of field position. On measurement of the excavated area, it is seen that the company has illegally excavated approximately 2,60,580 cum of ordinary earth / morrum from the above two jungle kism plots. During previous field visit, the company was asked to stop the illegal excavation henceforth and to fill up the illegal excavated area and create plantation over it much before the monsoon. But the company has not been carried out the instruction till date.

[Signature]
05.7.2023
Range Officer, Byree

[Signature]
05.07.23
Tahasildar, Tangi-Choudwar

Forester
Safa Range

[Signature]
05.07.23
Revenue Supervisor
Tangi-Choudwar Tahasil

[Signature]
05.07.23
Revenue Inspector
Uchhapada

TRUE COPY
Tahasildar
Tangi-Choudwar
05.29

25-

भारतीय डाक



India Post

R0093605863IN IVR:8279003605863

RL JAGATPUR S.O <754021>

Counter No:1,26/07/2023,12:31

To:SHANTI CONSTR,BADA BAZAR KHETR

PIN:768005, Khetraipur S.O

From:TAHASILDAR ,JAGATPUR

Wt:20gms

Amt:0.0055:22.00

<Track on www.indiapost.gov.in>

TRUE COPY

Tahasildar

Tangi-Choudwar

21.5.24

- 26 -



ent Dept

Phone:0671-2491742
e-mail id: tah.tangich-od@nic.in

**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR,
CUTTACK**

Letter No: 4103 /Date: 10/07/2023

To

**M/s Shanti Construction Pvt Ltd
Badabazar , Bangalipada, PO-Khetrajpur
Dist-Sambalpur.**

Sub: Unauthorised extraction of ordinary earth / morrum..

Sir,
From the joint enquiry report, it is revealed that you have illegally extracted around 2,60,580 cum of ordinary earth / morrum out side the quarry area which is violating the provisions contained in O.M.M.C. Rules,2016.

You are therefore directed to deposit the royalty for the said quantity of ordinary earth / morrum extracted illegally as per the following rates within 31.07.2023 positively or else action as deemed fit and proper as per O.M.M.C. Rules,2016.

Royalty - Rs. 1,40,71,320.00
Penalty - Rs. 20,00,000.00
Rs. 1,60,71,320.00

(Rupees one Crore sixty lakhs seventy one thousand three hundred twenty) only

Yours faithfully

Tahasildar, Tangi-Choudwar 10.07.23

Memo No. 4104 Date: 10.7.23

Copy submitted to the Addl District Magistrate, Cuttack/ Sub-Collector, Sadar, Cuttack for kind information and necessary action.

Tahasildar, Tangi-Choudwar 10.07.23

Memo No. 4105 Date: 10/7/23
Copy to Nazir / R.I. Uchhapada for information and necessary action.

Tahasildar, Tangi-Choudwar 10.07.23

[Type here]

TRUE COPY
Tahasildar
Tangi-Choudwar
10.05.24

24

Tangi chowdwar Revenue Disaster Management Dept

bipin9233@rediffmail.com

Wed, Jul 26, 2023 11:50 AM

. Thanks

o : prvs=564150f71=tah tangich-od <prvs=564150f71=tah.tangich-od@nic.in>

ceived your mail.

Regards,

Bipin Kumar Agrawal.

TRUE COPY
Tahazildar
Tangi-Choudwar
03.05.24



Phone: 0671-2491742
e-mail Id: tah.tangich-od@nic.in

**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR,
CUTTACK**

Letter No: 4904 /Date: 16.8.23

To

M/s Shanti Construction Pvt Ltd
Badabazar, Bangalipada, PO-Khetrajpur
Dist-Sambalpur.

Sub: Unauthorised extraction of ordinary earth / morrum..

Sir,

From the joint enquiry report of Revenue and Forest officials, it is revealed that you have illegally extracted around 2,60,580 cum of ordinary earth / morrum out side the quarry area violating the provisions contained in O.M.M.C. Rules, 2016. Accordingly a demand amounting to Rs.1,60,71,320/- (Rupees One Crore sixty lakhs seventy-one thousand three hundred twenty) only was issued to you vide this letter No.4103 dated 10.07.2023. As per the revised demand, you are liable to pay Rs.41,69,280/- (Rupees forty-one lakhs sixty-nine thousand two hundred eighty) only towards royalty aggregating to the following demand.

You are therefore directed to deposit the royalty and penalty for the said quantity of ordinary earth / morrum extracted illegally aggregating to the following demand within a fortnight positively or else action as deemed fit and proper as per O.M.M.C. Rules, 2016.

Royalty - Rs. 1,82,40,600.00

Penalty - Rs. 20,00,000.00

Rs. 2,02,40,600.00

(Rupees two Crore two lakhs forty thousand six hundred) only

Yours faithfully

Tahasildar, Tangi-Choudwar

Memo No. 4905

Date- 16.8.23

Copy submitted to the Addl District Magistrate, Cuttack/ Sub-Collector, Sadar, Cuttack for kind information and necessary action.

Tahasildar, Tangi-Choudwar

Memo No. 4906

Date- 16.8.23

Copy to Nazir / R.I. Uchhapada for information and necessary action.

[Type here]

**ଆଦେଶ ପତ୍ର
(ORDER SHEET)**

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ, 1964 ର ପାଠ୍ୟ 207 (1) ବ୍ରହ୍ମବ୍ୟ]

Tangri memo No 428
20-21

ତା ରୁ ବିଶ୍ୱାସୀ
 ଚହୁସିଲ Tangi-Chadwa, ଥାନା Tangi, ଗ୍ରାମ Mania
 ସଂ ଜିଲ୍ଲା Chhatisgarh ଉପଖଣ୍ଡ Sadar ସଂଖ୍ୟା

20.2.21ର ଆଦେଶ ପତ୍ର ।

କେଉଁ ପ୍ରକାରର ମାମଲା Temporary permission for extraction & Transportation of m. m. to Gayab's construction.

ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କର ଆଦେଶ ଓ ସ୍ୱାକ୍ଷର	ଆଦେଶ ପ୍ରକାରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟାବଳୀର ବିଷୟ ସହ ତାରିଖ																														
1	2	3																														
15/1/21	<p>Received the letter of Managing Director Shanti Construction Sambalpur for Extraction & Transportation of earth for constn of flyover Bridge from Byree - Kapilas Road of Bhadrak - Nisingudi 3rd line. In this connection, R.I. Uchopada also indentified on the following schedule of Land. As per omme Rules-2016 the mining plan is to be required for the above purpose.</p> <table border="1"> <thead> <tr> <th>କ୍ର. ନଂ</th> <th>K. NO</th> <th>P. NO</th> <th>Area</th> <th>Ki Sam</th> </tr> </thead> <tbody> <tr> <td>Mania</td> <td>829 (ATA)</td> <td>541</td> <td>Ac. 93</td> <td>pakita</td> </tr> <tr> <td></td> <td></td> <td>545</td> <td>Ac. 56</td> <td>-</td> </tr> <tr> <td></td> <td></td> <td>549</td> <td>Ac. 64</td> <td>-</td> </tr> <tr> <td></td> <td></td> <td>551</td> <td>Ac. 42</td> <td>-</td> </tr> <tr> <td></td> <td></td> <td>552</td> <td>Ac. 82</td> <td>-</td> </tr> </tbody> </table> <p>Hence start to advise call. Intimate to M. D. Shanti Constn. to submit the approved mining plan to concerned Deptt.</p> <p>put up after receipt of the mining plan.</p> <p>dictated 15/1/21 Tahasildar Tangi-Chadwa</p>	କ୍ର. ନଂ	K. NO	P. NO	Area	Ki Sam	Mania	829 (ATA)	541	Ac. 93	pakita			545	Ac. 56	-			549	Ac. 64	-			551	Ac. 42	-			552	Ac. 82	-	
କ୍ର. ନଂ	K. NO	P. NO	Area	Ki Sam																												
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		545	Ac. 56	-																												
		549	Ac. 64	-																												
		551	Ac. 42	-																												
		552	Ac. 82	-																												

TRUE COPY
 Tahasildar
 Tangi-Chadwa 15.2.21

Sl.No. & date of order	Order & signature of the Officer	Note of action taken on order with date																														
1	2	3																														
14.7.22	<p>This case is taken put up today. The Quarry permit has been instituted on the strength of letter of Dy. Collector, (Touzi) Collectorate, Cuttack vide Letter No-26dtd-12.01.2021 and letter of Dy. Chief Engineer (CON) East coast Railway, Jajpur, Keonjhar Road in favour of M/S Shanti construction of Pvt. Ltd Sambalpur for construction of railway Road from Byree-Kapilash Road. In this context mining plan has been prepared & submitted by Dy. Director Geology, Authorised Officer Directorate of Geology, Bhubaneswar on dtd-19.05.2021 in favour of Shanti Construction Private Limited for extraction of morrum & ordinary Earth from Mouza-Mania for the year 2020-21 to 2025-26. (Five years).</p> <p style="text-align: center;">Land Schedule</p> <table border="1" data-bbox="424 994 1174 1330"> <thead> <tr> <th>Mouza</th> <th>Khata No</th> <th>Plot No</th> <th>Area</th> <th>Kisam</th> </tr> </thead> <tbody> <tr> <td>Mania</td> <td>329 (AJA)</td> <td>541</td> <td>0.93</td> <td>Patita</td> </tr> <tr> <td></td> <td></td> <td>545</td> <td>0.56</td> <td>Patita</td> </tr> <tr> <td></td> <td></td> <td>549</td> <td>0.64</td> <td>Patita</td> </tr> <tr> <td></td> <td></td> <td>551</td> <td>0.42</td> <td>Patita</td> </tr> <tr> <td></td> <td></td> <td>552</td> <td>0.82</td> <td>Patita</td> </tr> </tbody> </table> <p>In this connection R.I Uchapada has been inquired in to and reported that.</p> <ol style="list-style-type: none"> 1. There is no historical monuments, public instruction, Building or any Legal habitations within 500 meters' radius of proposed plots. 2. There is also no Railway lines/N.H/S.H available within the 500 meters radius of the proposal plots. 3. The proposed plots are not included in D.L.C Forest and not under any unauthorised encroachment. 4. The Extraction of minor minerals annually for a minimum guaranteed quantity of 6820 for the year 2022-23. <p>Under Rule 32 of OMMC Rules-2016 the quarry holder shall be pay the minimum amount of Additional charges to be quoted shall be such as the competent authority in consultation with the controlling authority decide & specify for grant of Quarry permit that the</p>	Mouza	Khata No	Plot No	Area	Kisam	Mania	329 (AJA)	541	0.93	Patita			545	0.56	Patita			549	0.64	Patita			551	0.42	Patita			552	0.82	Patita	
Mouza	Khata No	Plot No	Area	Kisam																												
Mania	329 (AJA)	541	0.93	Patita																												
		545	0.56	Patita																												
		549	0.64	Patita																												
		551	0.42	Patita																												
		552	0.82	Patita																												

TRUE COPY
Tahsilidar
Tangi-Cuttack
03/05/22

Sl. No. & date of order	Order & signature of the Officer	Note of action taken on order with date
1.	2	3
	<p>minimum amount of Additional charges so fixed should not be less than 5% of the rate of Royalty.</p> <p>Hence the Royalty per cum asper schedule-1 of Rule 35 of OMMC Rules-2016 comes to Rs.35/- & Additional charges proposed for Temporary quarry permit for mania morrum ordinary earth quarry minimum 200% of the Royalty which comes to Rs.70/-.</p> <p>In view of the above, the case record is submitted to the Collector, Cuttack through Sub-Collector, Sadar, Cuttack for approval of Temporary Quarry permit not more than one year asper Rule 36 of OMMC Rules-2016 & revised notification on 31st March-2022 and Additional charges specified as above for the proposed mania morrum & ordinary earth to be settled through quarry permit as per Rule 36 of the OMMC Rules 2016.</p> <p>Dictated  Tahasildar. Tangi-Choudwar</p> <p> Tahasildar Tangi-Choudwar</p>	

THIS COPY
 Tahasildar
 Tangi-Choudwar

~~୩୩~~ - ୩୩ - ✓

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ , 1964 ର ପାରାଗ୍ରାଫ 20(1) ଦ୍ରଷ୍ଟବ୍ୟ]
(CONTINUATION OF ORDER SHEET)

ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ୱାକ୍ଷର	ଆଦେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟନୁଷ୍ଠାନର ତିପ୍ପଣୀ														
1	2	3														
<p>02.11.2022</p>	<p>The case record is put up to-day. Perused the letter No.6551 dated 20.07.2022 of Sub-Collector, Sadar, Cuttack. S.C. (S) Cuttack has clarified that Tahasildar is the Competent Authority to grant quarry permit and to issue transit pass without submitting the case to the Collector, Cuttack as per Notification No.6027/SM dated 18.07.2017 of Principal Secretary to Government, Steel & Mines Department, Odisha. Further as per Rule-32 of OMMC Rules, 2016, additional charge is not applicable for Quarry permit. Also exemption of EC and consent Administration is applicable for extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines etc as per letter No.3776 dated 03.02.2021 of Government.</p> <p>The User Agency applied for temporary permit to extract and transport ordinary earth / morrum for use the same in construction of railway project. The Deputy Chief Engineer (Con), E.Co Railway, Jajpur-Keonjhar Road vide letter No.381 dated 01.06.2022 for issue temporary permit in favour of M/s Shanti Construction Pvt Ltd Sambalpur for extraction of ordinary earth / morrum for use in railway work.</p> <p>On eventual of grant of permission for quarry permit, the User Agency is liable to deposit the following dues as per OMMC Rules, 2016.</p> <table style="width: 100%; border: none;"> <tr> <td>Royalty @ Rs.35/- per cum x 2000 cum =</td> <td style="text-align: right;">Rs.1,40,000.00</td> </tr> <tr> <td>including additional charge</td> <td></td> </tr> <tr> <td>Dead Rent @ Rs.10,500/- per hector</td> <td style="text-align: right;">- Rs. 14,154.00</td> </tr> <tr> <td>Surface Rent</td> <td style="text-align: right;">- Rs. 485.00</td> </tr> <tr> <td>DMF @ ^{10%} of the Royalty</td> <td style="text-align: right;">- Rs. 42,000.00</td> </tr> <tr> <td>EMF @ 5% of the Royalty</td> <td style="text-align: right;">- Rs. 7,000.00</td> </tr> <tr> <td style="text-align: right;">TOTAL:</td> <td style="text-align: right;">Rs.2,03,639.00</td> </tr> </table> <p>Ask the applicant to deposit the above dues before the Nazir / R.I. concerned on proper acknowledgment. Dictated by me.</p> <p style="text-align: center;">Tahasildar, T/C</p>	Royalty @ Rs.35/- per cum x 2000 cum =	Rs.1,40,000.00	including additional charge		Dead Rent @ Rs.10,500/- per hector	- Rs. 14,154.00	Surface Rent	- Rs. 485.00	DMF @ ^{10%} of the Royalty	- Rs. 42,000.00	EMF @ 5% of the Royalty	- Rs. 7,000.00	TOTAL:	Rs.2,03,639.00	
Royalty @ Rs.35/- per cum x 2000 cum =	Rs.1,40,000.00															
including additional charge																
Dead Rent @ Rs.10,500/- per hector	- Rs. 14,154.00															
Surface Rent	- Rs. 485.00															
DMF @ ^{10%} of the Royalty	- Rs. 42,000.00															
EMF @ 5% of the Royalty	- Rs. 7,000.00															
TOTAL:	Rs.2,03,639.00															

TRUE COPY
Tahasildar
Tangi-Choudwar
5/24

33

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ , 1964 ର ପାରାଗ୍ରାଫ 20(1) ଦ୍ୱାରା]
(CONTINUATION OF ORDER SHEET)

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1	2	3
05.12.22	<p>The case record is put-up to-day. The applicant has deposited the Govt dues vide M.R. No. 0473160 dated 30.11.2022 before the Nazir.</p> <p>Hence, Temporay Quarry Permit is hereby accorded in favour of M/s Shanti Construction Pvt Ltd Sambalpur for extraction and transportation of 2000 cum ordinary earth / morrum. Accordingly intimate the R.I. concerned to keep close watch on lifting of ordinary earth / morrum.</p> <p>Dictated by me.</p> <p><i>[Signature]</i> Tahasildar, T/C</p> <p><i>[Signature]</i> Tahasildar, Tangi-Choudwar</p> <p>TRUE COPY Tahasildar Tangi-Choudwar 03.05.24</p>	

2

SHANTI CONSTRUCTION SAMBALPUR PVT. LTD.

SUPER CLASS GOVT CONTACTOR

BADABAZAR, BANGALIPADA PO - KHETRAJPUR, SAMBALPUR,

REG NO - U453090R2017PTC028003
PIN NO - AAZCS5552N
GST NO - 21AAZCS5552M1ZN

ODISHA 768003

E - mail :- bipin9233@rediffmail.com
Phone/Fax - 0663-2401507
Mob No - 9437050507

-34 = [Signature]

Ref. No. : 1524/12/09/2020

Date : 12/9/2020

To
The Tahasildar
Tangi-Choudwar
Cuttack

Sub: - Source of Earth for the work "Execution of Earthwork and minor bridges in flyover portion between Byree-Kapilas Road (Ch-1500 to Ch-6200 from CSB of Byree) of Bhadrak-Nergundi 3rd Line of East Coast Railway" vide Agreement No-03/CE/Con/1/BBS/EcoR/2020, dt-27/05/2020.

Respected Sir,

With reference to the subject cited above, we would like to inform you that the above mentioned work has been awarded to us on 26.02.2020, since then we are facing difficulties in obtaining a proper source for the earth as a result the progress of the work hampered badly.

Now, we request you to kindly do the necessary arrangement for a proper source of earth on obtaining all the formalities. So as we can proceed with the work smoothly.

This is for your kind information & necessary action.

Thanking you,

Sincerely Yours'

Shanti Construction Sambalpur Pvt. Ltd.

Managing Director

ENCL: Copy of Acceptance Letter.

Copt to: Deputy Chief Engineer (Con), JJKR, for information & necessary action.

TRUE COPY
Tahasildar
Tangi-Choudwar
31.05.20

Shanti Construction Sambalpur Pvt. Ltd

Managing Director

MEMO 4621 Dt 12-11-20

Copy to R.I Uchapada to submit the report on Mines minerals to be extracted by Shanti constn pvt. Ltd to the UIS at an early date

[Signature]
12/9/20

Shanti Construction

East Coast Railway.

Office of the
Dy.Chief Engineer(Con.),
East Coast Railway,
Jajpur-Keonjhar Road.
Email: dyce.jjkr@gmail.com
Date:01.06.2022.

No.DCE/C/JJKR/Govt.land/381

To
✓ The Tahasildar,
Tangi Choudwar.

Sub: Issue of temporary permission for Govt.land for execution of flyover line between Byree-Kapilas Road.

Agency : M/s. Shanti Construction Sambalpur Pvt.Ltd, Sambalpur.

Letter Of Acceptance No. ECoR-Const-HQ-Engg/ETCPMIIIBBS2022020 /01538960055334, Dtd.01.06.2022.

Ref: Contractor's letter dated.01.06.2022.

Sir,

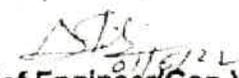
In connection with Bhadrak-Nergundi 3rd line, the earth work is in progress in section between Byree-Kapilas Road. There is huge requirement of earth to make formation ready. The agency has requested to provide the Govt.land in the nearby location due to non-availability of soil from private source.

The above work is a targeted work and date of completion is 31.03.2023. The project is monitored by CMO & PMO office every month through 'Pragati Meeting'. Vide this office letter No.DCE/C/JJKR/Amrit Sarovar/BHC-NRG/378, Dtd.28.05.2022, the District Magistrate had been requested to provide land for creating 'Amrit Sarovars' as per Govt.of India letter No.379839, Dtd.19.05.2022 which earth will be used for railway project work.

In view of above, it is requested to facilitate govt.land to extract earth/moorum for execution of the targeted 3rd line, for which, necessary royalty will be deducted at source and deposited to State Govt.

Thanking you,

Yours faithfully,


Dy.Chief Engineer(Con.),
E.Co.Railway, Jajpur-Keonjhar Road.

- Copy to: (1) CE/C/III/BBS for kind information.
(2) Shanti Construction Sambalpur Pvt.Ltd, Badabazar, Bangalipada, PO-Khetrarajpur, Sambalpur.

Dy.Chief Engineer(Con.),
E.Co.Railway, Jajpur-Keonjhar Road.

TRUE COPY

Tahasildar
Tangi Choudwar
3.15.22



Email-tah.tangich-od@nic.in
Phone No: 0671-2491742

OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR, CUTTACK

No; 272 /Date: 15/1/21

To: The Managing Director
Shanti Construction, Sambalpur, Pvt, Ltd.

Sub: Preparation of mining plan for extraction and transportation of
Minor Minerals i.e. earth / Morroum .

Sir,
With reference to the subject cited above I am to say that, you have applied for extraction and transportation of Minor Minerals i.e. earth / Morroum from Mouza Mania for construction of Railway Road between Byree to Kapilash Road and Bhadrak to Nirgundi (3rd Line). As per OMMC Rules 2016 the mining plan is to be required for the above purpose.

Hence you are directed to submit the approved mining plan from Steel & Mines Deptt. Govt, of Odisha , Bhubaneswar on the following land schedule for further necessary action at this end.

<u>Mouza</u>	<u>Khata no</u>	<u>plot No</u>	<u>Land Schedule.</u>	
			<u>Area in Ac</u>	<u>Kisam</u>
Mania	829(AJA)	541	0.93	Patita
		545	0.56	do
		549	0.64	do
		551	0.42	do
		552	0.82	do

Yours faithfully,


15/1/21
Tahasildar, Tangi Choudwar

Memo No...273...dt...15/1/21

Copy forwarded to Dy. Director, Geology, Bhubaneswar for information and necessary action .


15/1/21
Tahasildar, Tangi Choudwar

Memo No...274...dt...15/1/21

Copy to RI Uchapada for information

TRUE COPY

Tahasildar
Tangi-Choudwar


15/1/21
Tahasildar, Tangi Choudwar

- 37/A - 2020 -

OFFICE OF THE REVENUE INSPECTOR , UCHHAPADA, TAHGASIL-TANGI-CHOUWAR

Letter No. 55 Date- 31.10.2020

To

The Tahasildar , Tangi-Choudwar , Cuttack

Sub: Regarding enquiry report on sanction of permission in favour of Shanti Construction mft-Bipin Kumar Agarwal to lift earth/morrum from Govt Land for extension work of 3rd line railway project..

Sir,

As per your order, I conducted enquiry. It is revealed from field enquiry that the 3rd line extension work of Bhadrak-Nirgundi Railway is going on. Shanti Construction mft-Bipin Agarwal applied to lift earth / morrum from Govt land for this work. It is to mention here that the applicant has applied to extract earth / morrum from Govt land of Khata No. 529 (Abad Jogya Anabadi) of Vill-Mania. There is neither any religious place, school, hospital nor temporary house within 500 meters of the applied plots. The said plots are free from encroachment. The details of the land schedule detailed below.

This is for your information and necessary action.

Yours faithfully

Sd/-

Revenue Inspector,Uchhapada

Land Particulars

Mouza – Mania

Khata No. 529 (Abad Jogya Anabadi)

<u>Plot No</u>	<u>Area</u>	<u>Kisam</u>
1- 541	Ac.0.93 dec	Patita
2- 545	Ac.0.56 dec	Patita
3- 549	Ac.0.64 dec	Patita
4- 551	Ac.0.42 dec	Patita
5- 552	Ac.0.82 dec	Patita

5 plots Ac.03.37 dec.

True Copy.

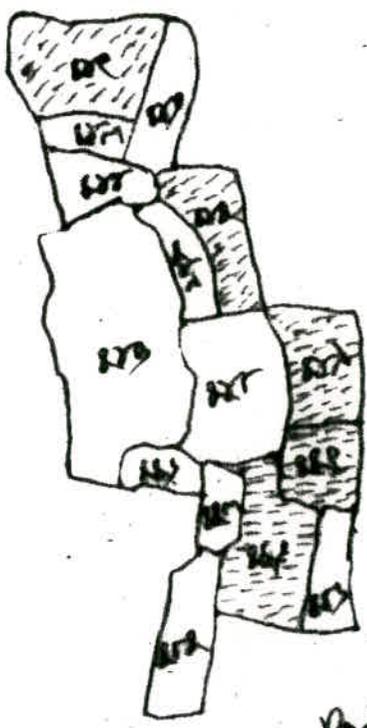
TAHASILDAR
TANGI-CHOUWAR

38

N
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TRACED BY ME

[Signature]
 31-12-2020

TRUE COPY
 [Signature]
 Tangi-Choudhary
 03.10.2024

- 38/A -



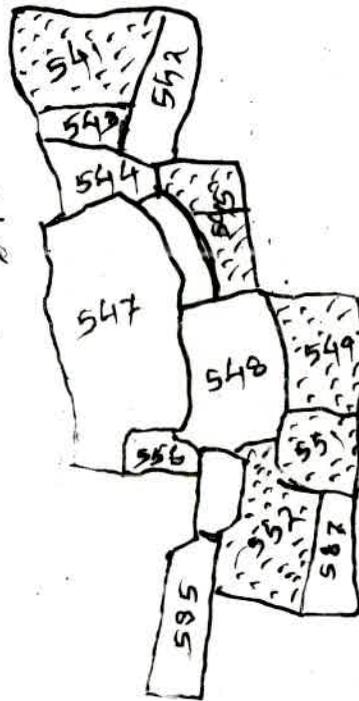
Mouza-Mania
Sheet No. 2
P.S. Tangi, 32
Scale. 16000. One mile
Year. 1973-74
Dist. Cuttack

Khata No. 529 (ATA)

Proposed Plot

	Plot No.	Area	Kisam
1 -	541	Ac. 0.93	Patita
2 -	545	Ac. 0.56	"
3 -	549	Ac. 0.64	-do-
4 -	551	Ac. 0.42	-do-
5 -	552	Ac. 0.82	-do-

5 plots AC. 3.37



Traced by me.

31.12.2020
R. Uchhapada

True Copy

TAHASILDAR
TANGI-CHOUDWAR



Phone: 0671-2491742
e-mail Id: tah.tangich-od@nic.in

OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR

No. 7/62/1

Date: 10/12/22

ORDER

Permission is hereby accorded to lift & transport of 2000 cum of ordinary earth / Morrum from Plot No.541, 545,549,551 and 552 of Khata No.829 of Vill-Mania, PS-Tangi in favour of M/s Shanti Construction Pvt Ltd Sambalpur for use in railway construction work subject to following terms and conditions.

- i) This permission is valid till completion of extraction of 2000 cum of ordinary earth / morrum.
- ii) The depth of the quarry below the surfaces shall not exceed six meters.
- iii) The quarry permit shall be non-transferable.
- iv) Minor mineral, other than that for which quarry permit has been granted, shall not be excavated out-side the temporary quarry permit area.
- v) If any mineral other than minor mineral is found during quarrying operations, the holder of the quarry permit shall report the matter to the Competent Authority.
- (vi) The holder of the quarry permit shall maintain complete and correct accounts of the minor mineral excavated and quantity removed from the area.
- (vii) The holder of the quarry permit shall immediately report all accidents to the Competent Authority .
- (viii) The holder of the quarry permit shall have no right over the quarried material and other properties lying in the permit area after expiry of the validity of the quarry permit.
- (ix) The permit holder of the quarry permit shall not carry on the quarrying operation within a distance of fifty meters from any public roads, public buildings, temples, reservoirs, dams, burial grounds, railway track monuments, heritage sites, etc. and shall not cause any damage to any public and private properties.

TRUE COPY

Tahasildar
Tangi-Choudwar

03.05.24

~~304~~ - 40 -

ଅନୁସୂଚୀ XIV-- ଫାଉନ ନଂ. 511

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

0473160

ସଂ. _____

[ଓଡ଼ିଶା ନିର୍ଦ୍ଧାରିତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ୱାରା]

ପୁସ୍ତକ ସଂ. 54/22-23 ମସିହା 20

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Received from Managing Director
M/S Shanti Constructions, Sambalpur,
କେଉଁ ବାବଦରେ towards Tax on M/s case no. 100-42/22-23
through RTGS on dt. 10/11/22

ନଗଦ ଆକାରରେ	_____
ହାମ ଆକାରରେ	_____
	Royalty - 1,40,000/-
	O.R - 14,154/-
	CR - 485/-
	D.M.F - 42,000/-
	E.M.F - 7000/-

ମୋଟ Total 2,08,639/-
(Rupees Two Lakh Three Thousand Six hundred
(ଅଷ୍ଟରରେ thirty nine) only.

ତା 30/11/2022


30/11/22
ପ୍ରମାଣ କରୁଥିବା ଅଧିକାରୀ
TANTI-CHOUHWAR

ଓ. ସ. ପୁସ୍ତକାଳୟ (ଫାଉନ) CTP--104--20,000 Bks.10-06-2013

TRUE COPY
Tanti
Jangi-Choudhary
13.05.24

- 309 - 40/A -

XIV – Form No.511

RECEIPT BOOK

No. 0473160

[See Rule 31(i) of Odisha Nizarat Manual, 1963]

Book No. 54 / 22-23

From whom received - Received from Managing Director
M/s Shanti Construction Sambalpur
towards Touzi Misc Case No.42/22-23
through RTGS on dt.10.11.22

In shape of Cash –

Royalty - 1,40,000/-
D.R. - 14,154/-
S.R. - 485/-
DMF - 42,000/-
EMF - 7,000/-

In shape of stamp-

Total -

2,03,639.00

(In words)

(Rupees Two lakhs three thousand six hundred thirty nine)only

Date – 30.11.2022

sd/-

NAZIR

Tangi-Choudwar Tahasil

True Copy

TAHASILDAR
TANGI-CHOUWAR